

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF PRITDIP IMPEX (INDIA) PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	PRITDIP IMPEX (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	02.11.2004
3.	Authority under which corporate debtor is incorporated / registered	ROC Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51420MH2004PTC149345
5.	Address of the registered office and principal office (if any) of corporate debtor	A/11 MAYUR APTSDADABHAI CROSS ROAD NO 3 VILE PARLE (WEST), MUMBAI, Maharashtra, India, 400056
6.	Insolvency commencement date in respect of corporate debtor	29.11.2023 (Date of Order: 22.11.2023 as per the NCLT Order dated 22.11.2023 in Company Petition No. IB-277 / (MB)/2022), Date of Intimation to Interim Resolution Professional by email: 29.11.2023 (The copy of the Order was received by the Insolvency Professional only on 29.11.2023 through email by the Hon'ble NCLT)
7.	Estimated date of closure of insolvency resolution process	27.05.2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Rajesh Ramesh Kamath <u>Registration Number:</u> IBBI/IPA-001/IP-P-01606/2019-2020/12481
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: 301 A Wing Green Gagan Near Lokhandwala, Akurli Road Kandivali East, Mumbai Suburban, Maharashtra, 400101 Reg. Email Id - iprrkamath@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	<u>Address for Correspondence:</u> C/o Resurgent Resolution Professionals LLP (IPE) 905, 09th Floor, Tower C, The Close South, Sector 50, Gurugram, Haryana 122018 <u>Email Id (Process specific)</u> cirp.piipl@gmail.com
11.	Last date for submission of claims	13.12.2023
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

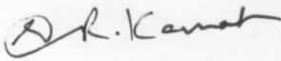
Dr. Kamal

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of PRITDIP IMPEX (INDIA) PRIVATE LIMITED.

The creditors of PRITDIP IMPEX (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 13.12.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Sd/- 

Rajesh Ramesh Kamath
Interim Resolution Professional
In the matter of PRITDIP IMPEX (INDIA) PRIVATE LIMITED
Reg. No. IBBI/IPA-001/IP-P-01606/2019-2020/12481
AFA Number: AA1/12481/02/060624/105799

AFA Valid Upto: 06.06.2024

Date: 01.12.2023

Place: Mumbai

PUBLIC NOTICE
TO WHOMSOEVER IT MAY CONCERN

This is to advise the General Public that following share certificates of **CANARA BANK** AND **INDUSTRIES LIMITED** have been reported stolen or lost. On receipt of the said share certificates and the said share certificates are being reported as lost. The said share certificates are being reported as lost. The said share certificates are being reported as lost.

Shareholder Name: Mr. [Name]
Share No.: [Number]
Face Value: [Amount]

Director Name: Mr. [Name]
Director No.: [Number]

Branch Name: [Branch]
Branch Address: [Address]

Place: Ahmedabad

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF PRITHVI IMPLEX (INDIA) PRIVATE LIMITED

Name of Corporate Debtor: PRITHVI IMPLEX (INDIA) PRIVATE LIMITED
Registered Office: Plot No. 10, Sector 10, Gurgaon, Haryana

Name of Assignee: M/s. [Name]
Registered Office: [Address]

Details of the Corporate Debtor: [Details]

Details of the Assignee: [Details]

Details of the Creditors: [Details]

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF KALSHAN BROS. & SONS PRIVATE LIMITED

Name of Corporate Debtor: KALSHAN BROS. & SONS PRIVATE LIMITED
Registered Office: [Address]

Name of Assignee: M/s. [Name]
Registered Office: [Address]

Details of the Corporate Debtor: [Details]

Details of the Assignee: [Details]

Details of the Creditors: [Details]

FEDERAL BANK
PUBLIC NOTICE-GOLD AUCTION

This is to inform the public that the following gold ornaments are being auctioned by the Federal Bank. The auction will be held on [Date] at [Location].

Branch Name	Lot/Asset Number	Quantity
Chennai	1775610006145	1.00 gm
Chennai	1775610006147	1.00 gm
Chennai	1775610006148	1.00 gm
Chennai	1775610006149	1.00 gm

Place: Chennai
Date: 30.11.2023

Public Notice
POSSESSION NOTICE

This is to inform the public that the following property is being sold by the court. The property is located at [Address]. The sale will be held on [Date] at [Location].

Property Details: [Details]

Sale Date: [Date]

Place: [Location]

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PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF PRITHVI IMPLEX (INDIA) PRIVATE LIMITED

Name of Corporate Debtor: PRITHVI IMPLEX (INDIA) PRIVATE LIMITED
Registered Office: Plot No. 10, Sector 10, Gurgaon, Haryana

Name of Assignee: M/s. [Name]
Registered Office: [Address]

Details of the Corporate Debtor: [Details]

Details of the Assignee: [Details]

Details of the Creditors: [Details]

FORM A
PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF THE CREDITORS OF KALSHAN BROS. & SONS PRIVATE LIMITED

Name of Corporate Debtor: KALSHAN BROS. & SONS PRIVATE LIMITED
Registered Office: [Address]

Name of Assignee: M/s. [Name]
Registered Office: [Address]

Details of the Corporate Debtor: [Details]

Details of the Assignee: [Details]

Details of the Creditors: [Details]

Kotak Mahindra Bank Limited
Registered Office: 27th Floor, C-27, G Block, Naraina Complex, New Delhi

Branch: [Branch Name]
Address: [Address]

Phone: +91 22 6196 0000
Fax: +91 22 6196 2403

Website: www.kotak.com

PGIM India Asset Management Private Limited
4th Floor, C Wing, Laxmi Towers, Bandra Kurla Complex, Bandra East, Mumbai - 400 051

Tel: +91 22 6199 3000
Fax: +91 22 6199 3100

CIN: U14900MH2008PTC187029
Tel/Fax No.: 1800 296 7446

Website: www.pgimindia.com

NOTICE CUM ADDENDUM
NOTICE CUM ADDENDUM FOR WITHDRAWAL AND CLOSURE OF PGIM INDIA AGELINKED INVESTMENT ASSET ALLOCATION FACILITY

Unit holders are requested to note that the Board of Directors of PGIM India Asset Management Private Limited and PGIM India Trustees Private Limited, the asset management company and trustee company of PGIM India Mutual Fund (hereinafter referred to as "PGIM India MF") have approved the proposal to withdraw/close PGIM India Agelinked Investment Asset Allocation Facility offered under open ended schemes of PGIM India MF.

The rationale for the withdrawal is forming part of the Letter to Unit Holders.

In the spirit of good governance and in the interest of the unit holders, the unit holders eligible for the PGIM India Agelinked Investment Asset Allocation Facility in the open ended schemes are being provided an option to withdraw their investments made in the respective schemes, without applicability of any exit load for a period of 30 days starting December 07, 2023 and ending on January 05, 2024 ("Exit Option").

The Exit Option will be available to all the unit holders eligible for the PGIM India Agelinked Investment Asset Allocation Facility of the open ended schemes as per the records of KFin Technologies Ltd. (the "Registrar"), as at the close of business hours on January 05, 2024 (up to 30 m). All transaction requests received after January 05, 2024 will be subject to load, as may be prevailing at that time in the concerned respective schemes.

Please note that unit holders who do not opt for redemption on or before January 05, 2024 shall be deemed to have consented to changes as specified in the letter to unit holders. Please be informed that the proposed changes will be applicable from January 06, 2024 (the Effective Date).

Post the proposed withdrawal/closure of the PGIM India Agelinked Investment Asset Allocation Facility, and on and from the Effective Date, the facility will cease to exist.

In case the unit holders, who have been given an exit option without any exit load, disagree with the aforesaid changes, they may redeem all units of the schemes held by them by exercising the Exit Option, without exit load, within the Exit Option Period. Unit holders need to submit a redemption / switch request online or by filing Exhibit 1 and Exhibit 2 of the Letter to Unitholder or through a physical application form at any official point of acceptance/investor service centre of the AMC or the Registrar and Transfer Agents of the Fund or to the depository participant (DP) (in case of https://www.pgimindia.com). The redemption warrant/cheque will be mailed or the amount of redemption will be credited to the unit holders bank account (as registered in the records of the Registrar) within 3 (three) working days from the date of receipt of redemption request.

Unit holders can also submit the normal redemption form for this purpose. The redemption/switch requests shall be processed at applicable NAV as per time stamping provisions contained in the SID of the Schemes. Unit holders should ensure that any changes in address or pay-out bank details if required by them, are updated in PGIM India Mutual Fund records at least 10 (Ten) working days before exercising the Exit Option. Unit holders holding Units in dematerialized form may approach their DP for such changes.

Unit holders who have pledged / encumbered their units will not have the option to exit unless they submit a release of their pledges / encumbrances prior to submitting their redemption/switch requests.

It may however be noted that the offer to exit is purely optional and not compulsory. If the Unit holder has no objection to the aforesaid change, no action is required to be taken and it would be deemed that such Unit holder has consented to the aforesaid changes. However, we, at PGIM India Mutual Fund would like the Unit holders to continue their investments with us to help them achieve their financial goals.

The expenses related to the proposed changes and other consequential changes as outlined above will not be charged to the unit holders of the scheme of PGIM India Mutual Fund.

TAX CONSEQUENCES

As regards the unit holders who redeem their investments during the Exit Option Period, the tax consequences as set forth in the Statement of Additional Information of PGIM India Mutual Fund and Scheme Information Document of relevant scheme of PGIM India Mutual Fund would apply. In view of the individual nature of tax consequences, you are advised to consult your professional tax advisor for detailed tax advice.

Redemption / switch-out of units from the Scheme may entail capital gains/loss in the hands of the unitholder. In case of NRI investors, TDS shall be deducted from the redemption proceeds in accordance with the prevailing income tax laws. The redemption / switch-out of units from the Scheme are liable for deduction of Securities Transaction Tax (STT), wherever applicable; however, such STT shall be borne by AMC and will not be borne by the investor.

CONTACT INFORMATION

In case you require any further information / assistance please contact:

PGIM India Mutual Fund
4th Floor, C Wing, Laxmi Towers, Bandra Kurla Complex, Bandra East, Mumbai - 400 051
Telephone No. 1800 296 2667 | E-mail: care@pgimindia.co.in

Or,
Registrar, KFin Technologies Limited
Unit - PGIM India Mutual Fund
9th Floor, Capital Towers,
180, Kodambakkam High Road,
Nungambakkam, Chennai - 600034.

This Notice-cum-Addendum forms an integral part of Scheme Information Document (SIDs) and Key Information Memorandum (KIMs) of the relevant Schemes of PGIM India MF, as amended from time to time. All the other terms and conditions of SIDs and KIMs of the above-mentioned Schemes of the Mutual Fund will remain unchanged.

For PGIM India Asset Management Private Limited
(Investment Manager for PGIM India Mutual Fund)

Place: Mumbai
Date: November 30, 2023

Sd/-
Aji Menon
Chief Executive Officer

Unit holders are requested to update their PAN, KYC, email address, mobile number, nominee details with AMC and are also advised to link their PAN with Aadhaar Number. Further, Unit holders can view the Investor Charter available on website of the Mutual Fund as well as check for any unclaimed redemptions or Income Distribution cum Capital Withdrawal (IDCW) payments.

MUTUAL FUND INVESTMENTS ARE SUBJECT TO MARKET RISKS, READ ALL SCHEME RELATED DOCUMENTS CAREFULLY.

PGIM India Asset Management Private Limited
4th Floor, C Wing, Laxmi Towers, Bandra Kurla Complex, Bandra East, Mumbai - 400 051

Tel: +91 22 6199 3000
Fax: +91 22 6199 3100

CIN: U14900MH2008PTC187029
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Website: www.pgimindia.com

NOTICE CUM ADDENDUM
NOTICE CUM ADDENDUM FOR WITHDRAWAL AND CLOSURE OF PGIM INDIA DYNAMIC ADVANTAGE ASSET ALLOCATION FACILITY

Unit holders are requested to note that the Board of Directors of PGIM India Asset Management Private Limited and PGIM India Trustees Private Limited, the asset management company and trustee company of PGIM India Mutual Fund (hereinafter referred to as "PGIM India MF") have approved the proposal to withdraw/close PGIM India Dynamic Advantage Asset Allocation Facility offered under open ended schemes of PGIM India MF.

The rationale for the withdrawal is forming part of the Letter to Unit Holders.

In the spirit of good governance and in the interest of the unit holders, the unit holders eligible for the PGIM India Dynamic Advantage Asset Allocation Facility in the open ended schemes are being provided an option to withdraw their investments made in the respective schemes, without applicability of any exit load for a period of 30 days starting December 07, 2023 and ending on January 05, 2024 ("Exit Option").

The Exit Option will be available to all the unit holders eligible for the PGIM India Dynamic Advantage Asset Allocation Facility of the open ended schemes as per the records of KFin Technologies Ltd. (the "Registrar"), as at the close of business hours on January 05, 2024 (up to 30 m). All transaction requests received after January 05, 2024 will be subject to load, as may be prevailing at that time in the concerned respective schemes.

Please note that unit holders who do not opt for redemption on or before January 05, 2024 shall be deemed to have consented to changes as specified in the letter to unit holders. Please be informed that the proposed changes will be applicable from January 06, 2024 (the Effective Date).

Post the proposed withdrawal/closure of the PGIM India Dynamic Advantage Asset Allocation Facility, and on and from the Effective Date, the facility will cease to exist.

In case the unit holders, who have been given an exit option without any exit load, disagree with the aforesaid changes, they may redeem all units of the schemes held by them by exercising the Exit Option, without exit load, within the Exit Option Period. Unit holders need to submit a redemption / switch request online or by filing Exhibit 1 and Exhibit 2 of the Letter to Unitholder or through a physical application form at any official point of acceptance/investor service centre of the AMC or the Registrar and Transfer Agents of the Fund or to the depository participant (DP) (in case of https://www.pgimindia.com). The redemption warrant/cheque will be mailed or the amount of redemption will be credited to the unit holders bank account (as registered in the records of the Registrar) within 3 (three) working days from the date of receipt of redemption request.

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As regards the unit holders who redeem their investments during the Exit Option Period, the tax consequences as set forth in the Statement of Additional Information of PGIM India Mutual Fund and Scheme Information Document of relevant scheme of PGIM India Mutual Fund would apply. In view of the individual nature of tax consequences, you are advised to consult your professional tax advisor for detailed tax advice.

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9th Floor, Capital Towers,
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For PGIM India Asset Management Private Limited
(Investment Manager for PGIM India Mutual Fund)

Place: Mumbai
Date: November 30, 2023

Sd/-
Aji Menon
Chief Executive Officer

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